

CENTRAL ADMINISTRATIVE TRIBUNAL  
PRINCIPAL BENCH  
NEW DELHI

OA NO. 1440 OF 2001

NEW DELHI THIS THE 6th DAY OF JUNE, 2001.  
HON'BLE SHRI KULDIP SINGH, MEMBER(J)

Shri V.K.Bhalla S/o Sh. D.N.Bhalla,  
Working as: Assistant Director (GD-I)  
P.S.P.M. Division, Central Electricity  
Authority( Ministry of Power), Sewa Bhawan,  
R.K.Puram New Delhi.  
R/O H.No. BE-44,(West)  
Shalimar Bagh, Delhi-110088.

...Applicant

(By Advocate: Shri D.C.Sexena )

VERSUS

1. Central Electricity Authority  
Sewa Bhawan, R.K. Puram,  
New Delhi  
Through its Chairman.

2. Union of India, Ministry of Power,  
Shram Shakti Bhawan, New Delhi.  
Through its Secretary

..... Respondents

O R D E R(ORAL)

By Hon'ble Shri Kuldip Singh, Member(J)

The applicant has filed this OA under Section 19 of the Administrative Tribunal's Act, 1985 against the order dated 01.06.2001 (Annexure P-1) and he has prayed that respondents may be directed to forward his representation to the addressee that is Hon'ble the President of India (Annexure P-2).

Initially, the applicant was appointed as Supervisor(Junior Engineer) on 13.01.1971 by the respondent No.1. Thereafter he has obtained A.M.I.E. degree which is equivalent to bachelor of Engineering on 31.07.1977 and immediately thereafter this qualification was added in his service record as such thereby he is claiming that since 1982 he was being

*[Signature]*

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shown junior to Officers above whom he has claimed seniority. When the respondents failed to consider his representation in affirmative, the applicant was constrained to file a application before this Tribunal bearing OA No. 759/93 which was dismissed vide order dated 01.01.1999. Thereafter, the applicant has filed an appeal against this order before Hon'ble High Court of Delhi as C.W.P. No. 181/ 1999 which was also dismissed on 14.01.1999 on the same ground and thereafter the applicant was ~~constrained to~~ filed an <sup>16-c</sup> S.L.P. against ~~the~~ order before the Hon'ble Supreme Court of India bearing S.L.P. No. 309/1999 which too was disposed of against the applicant on 15.03.1999.

The applicant claims that he has a very good case but the Courts have rejected his petitions/appeal only on the ground of delay and laches, therefore, the applicant has submitted his representation through proper channel to Hon'ble President of India as Mercy petition for condonation of delay which was withheld by the respondent No.1 (Annexure P-2). The said Mercy Petition of the applicant was against the judgement given by the courts including Supreme Court of India. As the applicant's claim has been rejected by the Tribunal and the decision of the Tribunal has been upheld by the High Court as well as by the Hon'ble Supreme Court, in my view, the decision of the Tribunal has attained finality and as such I do not



find any merit in the request made by the applicant to direct the respondents to forward his representation. Accordingly, OA is rejected at the admission stage itself.

  
(Kuldip Singh)  
Member(Judicial)

Mahesh